

GOVERNMENT OF INDIA
MINISTRY OF PANCHAYATI RAJ
LOK SABHA
UNSTARRED QUESTION NO.376
ANSWERED ON 05.12.2023

Involvement of Panchayats in PDS

376. SHRI D.K. SURESH:

Will the Minister of **PANCHAYATI RAJ** be pleased to State:

- (a) whether the Government has received any representation seeking steps to take to transform the process of the Public Distribution System by enabling the Panchayat bodies to procure and distribute grain locally;
- (b) if so, the details thereof;
- (c) whether the Government has taken note that the Panchayats have the potential for capacity building, training or infrastructure;
- (d) if so, the Government is taking any steps to implement the idea of transforming the process of the PDS by enabling the panchayat bodies; and
- (e) if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE FOR PANCHAYATI RAJ

(SHRI KAPIL MORESHWAR PATIL)

(a) to (e): Targeted Public Distribution System (TPDS) is operated under the joint responsibility of the Central and the State/UT Governments. Central Government is responsible only for procurement, allocation as per National Food Security Act, 2013 (NFSA) and transportation of such foodgrains upto the designated depots of the Food Corporation of India in the State/UT. The operational responsibilities for lifting and distribution of foodgrains within the States/UTs, identification of eligible beneficiaries, issuance of ration cards to them, redressal of grievances and licensing, regulation, monitoring and operation of Fair Price Shops (including under Panchayats etc.) rest with the concerned State/UT Governments.
